

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S DESAI AGRIFOODS PRIVATE LIMITED**

RELEVANT PARTICULARS

| | | |
|-----|---|--|
| 1. | Name of corporate debtor | DESAI AGRIFOODS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 02.02.1999 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Ahmedabad |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U63020GJ1999PTC035377 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Registered Address: 27, Ground Floor, Virbhaddra Complex, Opp., Yogeshwar Vada Pav, Station Road, Navsari, Gujarat, India, 396445 |
| 6. | Insolvency commencement date in respect of corporate debtor | 27.04.2026 |
| 7. | Estimated date of closure of insolvency resolution process | 24.10.2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Value Plus Insolvency Resolution Professionals (P) Ltd. IP Reg. No.: IBBI/IPE-0102/IPA-2/2024-25/50089 Details of Authorized Signatory: Mr. Prem Chand Goyal |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092 E-mail ID: valueplusip@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092 Email ID: desaiagrifoods.ip@gmail.com |
| 11. | Last date for submission of claims | 11.05.2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | a. Web link: https://ibbi.gov.in/home/downloads b. NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/S DESAI AGRIFOODS PRIVATE LIMITED** on **27.04.2026**. The creditors of **M/S DESAI AGRIFOODS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 11.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA:

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prem Chand Goyal

Director & Authorized Signatory

Value Plus Insolvency Resolution Professionals (P) Ltd.

acting as Interim Resolution Professional

Reg No.: IBBI/IPE-0102/IPA-2/2024-25/ 50089

AFA Valid Upto: 30.06.2026

Date : 29.04.2026

Address: 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092

Place : New Delhi

Ph No: 9813621782, 9910204432, Email: desaiagrifoods.ip@gmail.com